

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
Original Application No. 585 OF 2025

In the matter of:

Nalin Kant Bhatt

.... Applicant

Versus

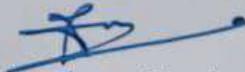
State of Haryana & Ors.

... Respondent(s)

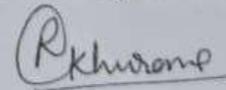
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Date: 02.03.2026

  
Sandeep Singh,  
Regional Officer, HSPCB,  
Faridabad

Filed Through:



Rahul Khurana, Advocate  
A-174 A, 2<sup>nd</sup> Floor, Defence Colony

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**BEFORE THE NATIONAL GREEN TRIBUNAL****PRINCIPAL BENCH, NEW DELHI****Original Application No. 585 OF 2025****In the Matter of:****Nalin Kant Bhatt****.... Applicant****Versus****State of Haryana & Ors.****... Respondent(s)****REPLY ON BEHALF OF RESPONDENT NO. 5****(Haryana State Pollution Control Board)****MOST RESPECTFULLY SHOWETH:**

1. The Applicant (Nalin Kant Bhatt) in the present Original Application has plead that 'Surya Taal' is a water body in Sector 41, Faridabad, Haryana. The applicant has submitted that aforesaid water body is getting polluted and contaminated on the account of the improper management of solid waste and disposal of solid waste into the water body.
2. That the Haryana State Pollution Control Board (HSPCB), Faridabad Region, inspected the said site on 04.02.2026. During the inspection, it was observed that small heaps of garbage were found dumped in scattered patches alongside the periphery of the pond. Further inspection revealed that a sewer channel located in the close vicinity of the pond was discharging sewage openly into the surrounding area which eventually flows into the pond.

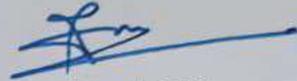
3. That in view of the aforesaid violations, a Show Cause Notice was issued by the Haryana State Pollution Control Board (HSPCB) to the Municipal Corporation, Faridabad, vide SCN No. HSPCB/FR/2026/741 dated 07.02.2026, calling upon it to furnish an explanation and to take immediate remedial measures to stop the open discharge of sewage and to remove the illegally dumped garbage alongside the periphery of the pond.
4. That in response, the Municipal Corporation, Faridabad issued Memo No. MCF/EE-II/2026/177 dated 13.02.2026 to the Chairman and the Estate Manager, Urban Improvement Company Pvt. Ltd., directing them to immediately remove C&D waste/garbage from Surya Taal Pond and to stop the discharge of sewerage water into the said pond without delay. The MCF has further provided copy of letter dated 16.02.2026 of the Urban Improvement Company Pvt. Ltd. whereby company has submitted that due to settlement of a stretch of sewer pipeline on Road No. 115, a portion of sewerage water had flowed into the storm water drain towards Club/ Surya Taal. The same has been temporarily rectified on 13.02.2026, and replacement of the defective pipeline is being undertaken, which is likely to be completed within one month. Further, regarding the removal of C&D waste/garbage, it has been informed that the same is being cleared and shall be completed within two weeks. Copy of Show Cause Notice dated 07.02.2026 issued to MCF is annexed herewith as **Annexure-R/1**. Copy of Memo No. MCF/EE-II/2026/177 dated 13.02.2026 sent by MCF to the Chairman and the Estate Manager, Urban Improvement Company Pvt. Ltd. is annexed herewith as **Annexure-R/2**. Copy letter dated 16.02.2026 of the Urban Improvement Company Pvt. Ltd. sent to the MCF is annexed herewith as **Annexure-R/3**.

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5. That answering Board has issued Notice to the Urban Improvement Company Pvt. Ltd. calling upon to Remove C&D waste and other garbage from Suryatal Pond with immediate effect along with stoppage and tapping of the sewerage water discharge into the pond without delay. Copy of Show Cause Notice dated 19-02-2026 issued to the Urban Improvement Company Pvt. Ltd. is annexed herewith as **Annexure-R/4.**

In view of the above submissions, it is most respectfully prayed that the present reply may kindly be taken on record and this Hon'ble Tribunal may pass such orders as it may deem fit.

Date: 02.03.2026  
Place: Faridabad



Regional Officer  
Haryana State Pollution Control Board  
Faridabad

**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**  
**Original Application No. 585 OF 2025**

**In the Matter of:**

**Nalin Kant Bhatt**

**.... Applicant**

**Versus**

**State of Haryana & Ors.**

**... Respondent(s)**

**AFFIDAVIT**

I, Sandeep Singh, Regional Officer, HSPCB, Faridabad aged about 42 years do hereby solemnly affirm and state as under:

1. That I, the deponent herein is well conversant with the facts and circumstances of the present case and is authorized representative of Respondent No. 5.
2. That I have gone through the contents of the accompanying reply which has been drafted under my instructions.

  
Deponent

**VERIFICATION**

Verified at Faridabad on this 2nd day of March 2026 that the contents of above affidavit are true and correct to the best of my knowledge and on the basis of the information derived from the official records which I believe to be true and no material fact has been concealed therein.

  
**Attested As**   
**Notary Public**  
**Govt. of India**

2 MAR 2026

  
Deponent

I know the deponent  
 executant who has Signed  
 him/ her in presence before me

Regd. Entry No. 2464  
 Dated 2 MAR 2026





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**Regional Office, Faridabad Region**  
**Haryana State Pollution Control Board**  
Near Hewo Apartment, Sector -16A, Faridabad  
Website - [www.hspcb.gov.in](http://www.hspcb.gov.in) E-Mail - [hspcbrofr@gmail.com](mailto:hspcbrofr@gmail.com)  
Contact No. 0129-2225315



6

No.

HSPCB/FR/2026/ 1741  
To

Dated: 07/2/2026

The Municipal Corporation,  
Faridabad.

**Annexure-R/1.**

**Sub: Show cause notice under Water (Prevention and Control of Pollution) Act, 1974 and MSW management rules, 2016.**

In compliance of the order dated 20.11.2025 passed by the Hon'ble NGT in the matter of OA No. 585/2025 titled as Nalin Kant Bhatt Versus State of Haryana & Ors. The concern officer of this office inspected the said site i.e. Surya Taal in Sector 41, Faridabad on 04.02.2026. During inspection, it was observed that small heaps of garbage was found dumped in scattered patches along the periphery of the pond. Further inspection revealed that a sewer channel located in the close vicinity of the pond was discharging sewage openly into the surrounding area, which eventually flows into the pond. The open discharge of sewage, as well as the illegal dumping of garbage along the pond's periphery, requires immediate action by the Municipal Corporation, Faridabad.

Therefore, you are hereby asked to clear the Municipal Solid Waste and divert the Sewer discharge immediately. In case you fail to comply with the observations/incompletion/deficiencies mentioned above, it will be presumed that you have nothing to say in this regard and accept the status as above, Environment Compensation will be levied as per applicable policy without giving any further notice.

DA/Copy of order.

  
**Regional Officer**  
**Faridabad Region**  


**NGT Matter**

From

Executive Engineer-II,  
Municipal Corporation,  
Faridabad.

To

1. The Chairman  
Urban Improvement Company,  
F-32 Connaught place, New Delhi.
2. The Estate Manager,  
Urban Improvement Company,  
Plot No. C-3324 Green Fields Colony,  
Faridabad

**Annexure-R/2**

Memo No.MCF/EE-II/2026/177

Dated:-13.02.2026

**Subject:- OA No.585 of 2025 titled as Nalin Kant Bhatt Vs. State of Haryana & Ors.**

With reference to the subject cited above, it is informed that the above-mentioned case is pending before the Hon'ble National Green Tribunal (NGT), and the next date of hearing is fixed for 19.02.2026.

In this regard, it is brought to your notice that Greenfield Colony has been developed by your company and is presently being maintained by you. It has been reported that C&D waste and garbage are being dumped into Suryatal Pond by local residents, and further, sewerage water is also being discharged into the said pond.

Therefore, you are hereby directed to take immediate action to:

1. Remove C&D waste and other garbage from Suryatal Pond with immediate effect.
2. Stop and tapping the sewerage water discharge of sewerage water into the pond without delay.

It is further intimated that in case of any adverse action or directions passed by the Hon'ble NGT in the matter, the responsibility shall lie with your office.

This may be treated as most urgent.



Executive Engineer-II,  
Municipal Corporation,  
Faridabad.

CC:-

1. Deputy Commissioner, Faridabad for information please.
2. Ld. CMC MCF for information please.
3. Chief Engineer, MCF for information please.
4. Suprintending Engineer, MCF for information please.

# URBAN IMPROVEMENT COMPANY PRIVATE LIMITED <sup>8</sup>

(Managed by Directors nominated u/s 408 of The Companies Act by the Government of India)

Site Office: Plot No. C-3324 Greenfields Aravali Hills, Faridabad-121010, Tel no: - 0129-2510092, 2511093

Email: - [greenfields\\_uic@rediffmail.com](mailto:greenfields_uic@rediffmail.com), Website: - [www.greenfieldscolony.com](http://www.greenfieldscolony.com)

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To

Date: 16.02.2026

Executive Engineer- II  
Municipal Corporation  
Faridabad

**Annexure-R/3**

Subject: OA no. 585 of 2025 titled as Nalin Kant Bhatt Vs. State of Haryana & Ors.

Ref. Memo No. MCF/EE-II/2026/177 dtd. 13.02.2026

It is intimated that due to settlement of stretch of sewer pipe on Road no. 115, a part of sewerage flowed into storm water drain towards **Club/Suryatal**. The same has been temporarily rectified on 13/02/2026 and these defunct pipes are being replaced immediately to stop further flow of water.

The work is going to be started on today i.e. 16<sup>th</sup> Feb 2026 and is likely to be completed in one month time.

As regards removal of garbage/waste mulba, the same is also being cleared in 2 weeks time as the Dumpers were not available due to ongoing Surajkund Mela.

Videos of the affected area along with temporary arrangements are being attached for your perusal please.

Authorised Signatory

Site Office

Urban Improvement Co (P) Ltd.

C-3324, Sector C, Greenfields Colony

Faridabad



**204**  
**HARYANA STATE POLLUTION**  
**CONTROL BOARD**



Faridabad Region, Opp. Hewo Appmt., Sector-  
16A, Faridabad

Email: [hspcbrofr@gmail.com](mailto:hspcbrofr@gmail.com) Website:  
[www.hspcb.gov.in](http://www.hspcb.gov.in)

No. HSPCB/FR/2026/ **1798-99**

Dated: **19/2/2026**

To

1. The Chairman  
Urban Improvement Company,  
F-32 Connaught place, New Delhi.
2. The Estate Manager,  
Urban Improvement Company,  
Plot No. C-3324 Green Fields Colony,  
Faridabad.

**Annexure-R/4.**

**Subject: Show Cause Notice under Water (Prevention and Control of Pollution Act, 1974 and MSW management rules, 2016 in compliance of OA No.585 of 2025 titled as Nalin Kant Bhatt Vs. State of Haryana & Ors.**

Kindly refer to the subject noted above, it is intimated that the above-mentioned case is pending before the Hon'ble National Green Tribunal (NGT).

Further this office has issued a Show Cause Notice under Water (Prevention and Control of Pollution Act, 1974 and MSW management rules, 2016 to the Municipal Corporation, Faridabad on dated 07-02-2026. In this regard, it is brought to the notice that the Greenfield Colony has been developed by your company and is presently being maintained by you. It has been reported that C&D waste and garbage is being dumped into and alongside the periphery of Suryatal Pond by local residents, and further, sewerage water is also over flowing into the said pond.

**Therefore, you are hereby directed to take immediate action to:**

1. **Remove C&D waste and other garbage from Suryatal Pond with immediate effect.**
2. **Stop and tapping the sewerage water discharge into the pond without delay.**

In case you fail to comply with the deficiencies mentioned, appropriate action shall be initiated against you under Section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and the Municipal Solid Waste (MSW) Management Rules, 2016, including the imposition of Environmental Compensation, without any further notice.

**Regional Officer**  
**Faridabad Region**

*[Signature]*  
*[Signature]*